

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-216**  
**IB-284(ND)/2020**

**IN THE MATTER OF:**

Gaurav Jain (SD Precise Bioscience)

....APPLICANT

**Vs.**

Reserch Medicine Pvt Ltd.

....RESPONDENT

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 26.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Bhuvan Arora, Mr. Rachit Ranjan, Advocates

For the Respondent :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Counsel for Operational Creditor has filed affidavit of service alongwith the proof of service. Notice has been sent through speed post on 10.02.2020 which has been returned with the endorsement, refused to accept. Thereafter, on 7<sup>th</sup> February, 2020 an E-mail was sent on two addresses one of them is reflecting from the master data of the Company. Service against Respondent is held sufficient. Therefore, respondent is proceeded **Ex-parte**. Matter is posted for making final submissions.

List on 14.05.2020.

**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**